



2026:AHC:46757

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3167 of 2026

Ganeshdatt And 9 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kanhaiya Lal Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.K. Upadhyay (AoR No. A/A 1423/2012) holding brief of Sri K.L. Tiwari, learned counsel for the writ petitioners and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioners, who are 10 in number is that they were engaged as Seasonal Collection Amin on various dates in the year 1976, 1977, 1978, 1982, 1986, respectively and their services stood regularized in the year 1987, 1989, 1990, 1991, 1992, 1993, 1994 and 1997 respectively and they superannuated in the year 2013, 2014, 2016, 2017, 2019, 2020, respectively. Grievance is that their entire services rendered as Seasonal Collection Amin has not been computed for pension.

3. Sri Gaurav Singh, learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2/ Collector/ District Officer, Basti, District-Basti.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 by 27.03.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

March 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)